

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No1
CP(IB)/268(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Fiat Accord Fabrics Private Limited
V/s
Asya Infosoft Limited

.....Applicant

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dheeraj Garg, Adv.
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

Learned Counsel for the applicant undertakes to file the certificate of registration of IRP whose form-2 is filed with the application.

List on 07.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**